

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 104
CP-97/PB/2013

IN THE MATTER OF:

Mr. Gurvinder Singh Suri and Ors.
Vs

...APPLICANT

M/s. M.K. Sachdeva Builders Pvt. Ltd. and ors.

...RESPONDENT

Section

U/s 397-398 of Comp. Act, 2013

Order delivered on 19.02.2024
(Hearing through VC & Physical Mode)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant
For the Respondent

:

:Mr. Raghav Sabharwal, Mr. Shashwat Pratyush - Advocates for Applicants (R3 and R4 in the main petition). Mr. Saurabh Kalia, Ms. Aastha Agarwal, Advocates in IA: 44/2024.

ORDER

IA/44/2024

This is an application filed under Rule 11 of the NCLT Rules 2016 read with Section 49 (2) of the NCLT Rule, 2016 seeking setting aside and recall of *ex parte* order dated 28.04.2022 and 17.08.2023 through which the Applicants were declared ex-parte in Company Petition No. CP-97/PB/2013.

Heard the Ld. Counsel for the Applicant. Ld. Counsel for the non-applicant appears on the basis of advance notice and accepts the notice to file reply to this application. Reply be filed within a period of two weeks. List the matter on **22.03.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)